

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(9)

O.A. NO. 246/93

DECIDED ON : 17.8.1993

Shri Ishak

... Petitioner

Vs.

Union of India & Ors.

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C.(J)
THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Shri B. K. Batra, Counsel for Petitioner

Shri K. K. Patel, Counsel for Respondents

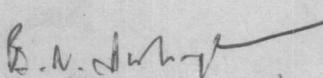
JUDGMENT (ORAL)

Hon'ble Mr. Justice S. K. Dhaon —

A counter affidavit has been filed on behalf of the respondents. The admitted position appears to be that sometime in the year 1984, the petitioner completed 120 days' service as casual worker. He, therefore, acquired temporary status then.

2. The prayer is that the respondents be directed to regularise the services of the petitioner. This prayer is based on the assumption that the Tribunal will direct reinstatement of the petitioner. The order of reinstatement cannot be passed now as the claim of the petitioner is barred by limitation.

3. The petitioner certainly is entitled to be considered for ~~reengagement~~ ^{reengagement} ~~reinstatement~~ in accordance with the scheme. We, therefore, direct that the respondents shall, if and when a situation arises, consider the case of the petitioner for re-engagement on merits and in accordance with law. While doing so, they shall give preference to the petitioner over freshers and juniors. With these directions, this application stands disposed of finally. No orders as to costs.


(B. N. Dhoundiyal)
Member (A)


(S. K. Dhaon)
Vice Chairman (J)